

action, if any, taken by Government of India in this regard ?

VIDESH MANTRALAYA MEN UP MANTRI (SHRI SURENDRA PAL SINGH): (a) and (b). Government have seen notices appearing in the Pakistan Press, from time to time for the sale of Indian properties seized by Pakistan during the 1965 conflict.

Government have protested to the Government of Pakistan against such sales, pointing out that they are illegal and contrary to International Law and practice and urging upon that Government to discuss the restoration of the properties, as envisaged in the Tashkent Declaration of 1966.

Reorganisation of Defence Positions

66. **SHRI K. LAKKAPPA :** Will the **RAKSHA MANTRI** be pleased to state :

(a) whether Government have planned to reorganise our defence positions in view of the changed situation on the borders; and

(b) if so, the details of the programmes ?

RAKSHA MANTRI (SHRI JAGJIVAN RAM) : (a) and (b). Developments across India's borders are taken into account in making our own defence arrangements.

Barauni-Haldia Pipeline Enquiry Commission's Report

68. **SHRI N. K. SINGHA :** Will the **PETROLEUM AUR RASAYAN MANTRI** be pleased to state :

(a) whether Government have by now taken a final decision on the Barauni-Haldia Pipeline Enquiry Commission's Report; and

(b) if so, the broad outlines thereof ?

PETROLEUM AUR RASAYAN MANTRI (SHRI P. C. SETHI) : No Sir. The Commission of Inquiry on Pipelines has not yet submitted its report.

(b) Does not arise.

National Buildings Construction Corporation Ltd.

69. **SHRI N. K. SANGHI :** Will the **NIRMAN AUR AWAS MANTRI** be pleased to state :

(a) whether in view of the mounting losses it was decided sometime back to wind up the **National Buildings Construction Corporation Ltd.**, but later this decision was rescinded;

(b) if so, the reasons therefor; and

(c) the manner in which the Company proposes to pay off its liabilities running into several lakhs of rupees ?

NIRMAN AUR AWAS MANTRALAYA MEN RAJYA MANTRI (SHRI I. K. GUJRAL) : (a) to (c). There was a proposal to that effect in 1967 but no such decision was taken by the Government. Ways and means are under consideration for the prompt collection of outstandings due to the Company and to reduce losses incurred by the Company which at present amount to about 6% of the total value of works executed by the Company.

Visit by Indian Trade Commissioner in Hongkong to Canton Trade Fair

70. **SHRI BISHWANATH JHUNJHUNWALA :** Will the **VIDESH MANTRI** be pleased to state :

(a) whether the Indian Trade Commissioner in Hongkong recently visited Canton Trade Fair;

(b) whether the Indian representative was invited to attend the fair or he sought permission to attend the fair of his own; and

(c) whether the Indian participation indicates a bridging up of the differences between the two countries ?

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH): (a) The Indian Commissioner in Hongkong visited the Canton Trade Fair in April, 1971.